

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI  
Company Appeal (AT) (Insolvency) No. 201 of 2021**

**In the matter of:**

**Mathuraprasad C Pandey & Ors.**

**....Appellants**

**Vs.**

**Mr. Parthiv Parikh**

**....Respondents**

**Resolution Professional for M.V. Omni Projects (India)  
Ltd. & Anr.**

**Present:**

**Appellants: Mr. Navin Pahwa, Senior Advocate with Mr. Ravi  
Pahwa, Ms. Aastha Mehta, Advocates.**

**Respondents:**

**ORDER**

**(Through Virtual Mode)**

**17.03.2021:** Mr. Navin Pahwa, Senior Advocate representing the Appellants, when confronted with the fact that the Committee of Creditors as an institution cannot extinguish the liability of the Personal Guarantor though the Creditor in its individual capacity may relinquish its claim, sought a brief adjournment to address this Appellate Tribunal.

List the matter on 23<sup>rd</sup> March, 2021.

**[Justice Bansi Lal Bhat]  
Acting Chairperson**

**[Dr. Ashok Kumar Mishra]  
Member (Technical)**

**AR/g**